F.No. A.26017/159/2009-Ad.II(A)  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs

To,

All the Chief Commissioners of Customs.  
All the Chief Commissioners of Customs & Central Excise.  
All the Director Generals under CBEC.

Subject: Manner of pay fixation of pay of Inspectors / similarly placed officials under CBEC consequent upon grant of revised pay structure of the grade pay of Rs.4600/- in PB-2,

Sir/Madam,

This has reference to this Department’s letter of even number dated 5th March, 2012 where it informed that the manner of pay fixation of pay of Inspectors / similarly placed officials under CBEC consequent upon grant of revised pay structure of the grade pay of Rs.4600/- in PB-2, drawing reference from DOPT OM No.7/7/2008-CS.I(A) dated 22.12.2010 and 18.3.2011, will be issued separately in consultation with Department of Expenditure/Department of Personnel & Training.

2. The aforesaid issue has been examined in consultation with the Department of Expenditure. It has been decided that the pay fixation of the officials who have been granted the upgraded Grade Pay in the revised pay structure has to be strictly done as per Rule 7 of CCS (RP) Rules, 2008. Further, provisions contained in Department of Expenditure’s UO No. 10/1/2009-1C dated 14.12.2009 cannot be extended to the Inspectors / similarly placed officials under CBEC.

Yours faithfully,

(S.A. Afzari)
Under Secretary to Government of India  
Tel. No. 011-23095528

Copy to:-  
The DG (Systems), New Delhi with the request to kindly upload this circular on the website of CBEC.